

LOK SABHA DEBATES
(English Version)

Tenth Session
(Seventeenth Lok Sabha)



(Vol. XXI contains Nos.1 to 13)

LOK SABHA SECRETARIAT
NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Thursday, December 22, 2022/Pausha 01, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** in the Chair]

... (*Interruptions*)

11.01 hrs

OBITUARY REFERENCES

[Translation]

HON. SPEAKER: Hon. Members, with profound grief, I have to inform the House about the sad demise of our seven former colleagues.

Shri Krishnamraju was a Member of the 12th and 13th Lok Sabha from the Kakinada and Narsapur parliamentary constituencies of undivided Andhra Pradesh.

Shri Krishnamaraju was a Member of the Committee on Finance and Member of Parliament Local Area Development Scheme (MPLADS).

Shri Krishnamraju also served as Union Minister of State in the Ministries of External Affairs, Defence, Consumer Affairs, Food and Public Distribution and Rural Development.

Shri Krishnamraju passed away at the age of 82 on 11th September, 2022 in Hyderabad.

Shri Dhanik Lal Mandal was a Member of the sixth and seventh Lok Sabha from Jhanjharpur parliamentary constituency of Bihar.

He was also a Member of the Rules Committee of the Lok Sabha.

Shri Mandal also served as the Minister of State for Home Affairs in the Government of India and as the Governor of Haryana and Rajasthan.

Shri Mandal was a Member of the Bihar Legislative Assembly for three terms and also served as the Speaker of the Bihar Legislative Assembly from 1967 to 1969.

Shri Dhanik Lal Mandal passed away at the age of 90 years on 13th November 2022, in Chandigarh.

Shri Phoolchand Verma was a Member of the fifth, sixth, seventh, ninth, and tenth Lok Sabha from the Ujjain and Shajapur parliamentary constituencies of Madhya Pradesh.

An able parliamentarian, Shri Verma was a member of the Estimates Committee and the House Committee.

Prior to this, Shri Verma was a Member of the Madhya Pradesh Legislative Assembly and also served as a Minister in the Government of Madhya Pradesh.

Shri Phoolchand Verma passed away at the age of 83 on 16th November 2022 in Mumbai.

Shri Gadakh Tukaram Gangadhar was a Member of the fourteenth Lok Sabha from the Ahmednagar parliamentary constituency of Maharashtra.

Shri Tukaram was a member of the Committees on Food, Consumer Affairs, Public Distribution and Agriculture

[Translation] Shri Gadakh Tukaram Gangadhar passed away at the age of 69 on 2nd December 2022 in Ahmednagar, Maharashtra.

Shri T. Radhakrishnan was a Member of the 16th Lok Sabha from Virudhunagar Parliamentary Constituency of Tamil Nadu .

Shri Radhakrishnan was a member of the Committee on Commerce.

Shri T. Radhakrishnan passed away at the age of 67 on 11th December, 2022 in Virudhunagar, Tamil Nadu.

Shri Mohan Jena was a Member of the fourteenth and fifteenth Lok Sabha from Jajpur parliamentary constituency of Odisha. An able parliamentarian, Shri Jena served as a member of various parliamentary committees. Shri Mohan Jena passed away at the age of 65 on 12th December, 2022, in Bhubaneswar.

Shri Ranjit Singh Brahmpura was a Member of the 16th Lok Sabha from Khadur Sahib parliamentary constituency of Punjab.

Shri Brahmputra was a member of the Public Accounts Committee, Rules Committee and Committee on External Affairs.

Prior to this, Shri Brahmputra was a Member of the Punjab Legislative Assembly for four terms and also served as a Minister in the Government of Punjab. Shri Ranjit Singh Brahmputra passed away the age of 85 on 13th December, 2022 in Chandigarh.

We deeply mourn the loss of our former colleagues and this House conveys its deepest condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed souls.

11.06hrs.

The Members then stood in silence for a short while.

Om Shanti: Shanti: Shanti:

11.07 hrs

OBSERVATION BY THE SPEAKER

Request to Members to follow covid norms

[Translation]

HON. SPEAKER: Hon. Members, I would like to draw your attention to the resurgence of the COVID-19 pandemic in certain countries around the world. In view of the experience we had undergone in the past on account of COVID-19, we need to exercise due caution and remain in the alert mode constantly. The Government has also taken prompt steps and advised the entire country to follow necessary safety measures related to COVID-19.

I would like to urge all the hon. Members to follow those safety measures and use masks. Your contribution is also solicited in spreading public awareness on this count. I believe that just as our country had earlier succeeded in containing COVID-19 through collective efforts, we will be successful in preventing this pandemic in the future as well.

Masks have been made available at the gate for all the hon. Members.

11.08 hrs

ORAL ANSWER TO QUESTION

[Translation]

HON. SPEAKER: Question Hour, Question 221 – Shri Sudheer Gupta.

SHRI SUDHEER GUPTA: Hon. Speaker, Sir, Question No. 221
... *(Interruptions)*

(Q. 221)

HON. SPEAKER: Hon. Minister.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, I want the House to function. Question Hour is an important time.

... *(Interruptions)*

HON. SPEAKER: You can ask questions to the Government. The Government is ready to reply. You should cooperate in running the House.

... *(Interruptions)*

HON. SPEAKER: This House is the forum for articulation of the sentiments concerning the countrymen. I request you to take your respective seats. If I do not allow you to speak on the matter you wish to discuss in the Zero Hour, you are very much entitled to have your reservations about it.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, please sit down. The House is yours. It is everyone's collective responsibility to run the house. Don't you want to continue the Question Hour?

... *(Interruptions)*

HON. SPEAKER: Don't you want the House to function? You are accountable to the people for not allowing the House to function and for causing disruptions in the House.

... *(Interruptions)*

HON. SPEAKER: This House is governed by rules and procedures and I urge you that if you adhere to the rules, you shall invariably be allowed. Please sit down.

... *(Interruptions)*

***WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 222 to 240
Unstarred Question Nos. 2531 to 2760)

* For Questions, please refer to Master copy of English version, placed in Library.
You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

[Translation]

HON. SPEAKER: The House stands adjourned to meet again at twelve of the clock today.

... (Interruptions)

11.09 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.01 hrs.

The Lok Sabha re-assembled at One Minute past Twelve of the
Clock.

(Shri Rajendra Agrawal *in the Chair*)

[Translation]

HON. CHAIRPERSON: Hon. Members, Hon. Speaker has received notices of adjournment motion on some matters. He has not allowed any notice of adjournment motion

... (*Interruptions*)

HON. CHAIRPERSON: Please all of you take your seats. Please take your seats.

... (*Interruptions*)

12.02 hrs**PAPERS LAID ON THE TABLE**

HON. CHAIRPERSON: Now the papers will be laid on the Table of the House.

Item No.-3, General V. K. Singh ji .

[English]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GEN. (RETD.) DR. V. K. SINGH): Sir, I beg to lay on the table:-

- (1) A copy of the Notification No. G.S.R.702(E) (Hindi and English versions) published in Gazette of India dated 15th September, 2022, making certain amendments to Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Rules, 2015, under Section 14A of the Aircraft Act, 1934.

[Placed in Library, See No. LT 8194/17/22]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2021-2022.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2021-2022.

[Placed in Library, See No. LT 8195/17/22]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2021-2022.

[Placed in Library, See No. LT 8196/17/22]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2021-2022.

[Placed in Library, See No. LT 8197/17/22]

(5) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O.3252(E) published in Gazette of India dated 20th July, 2022, notifying declaration of new National Highway in the State of Maharashtra.
- (ii) S.O.3275(E) published in Gazette of India dated 21st July, 2022, notifying entrustment of National Highway in the State of Tamil Nadu.
- (iii) S.O.3644(E) published in Gazette of India dated 3rd August, 2022, notifying entrustment of National Highway in the State of Karnataka.
- (iv) S.O.3645(E) published in Gazette of India dated 3rd August, 2022, notifying declaration of new National Highway in the State of Karnataka.

- (v) S.O.3724(E) published in Gazette of India dated 8th August, 2022, notifying entrustment of new National Highway in the State of Assam.
- (vi) S.O.3725(E) published in Gazette of India dated 8th August, 2022, notifying entrustment of National Highway in the State of Assam.
- (vii) S.O.3851(E) published in Gazette of India dated 17th August, 2022, notifying declaration of new National Highway in the State of Uttar Pradesh.
- (viii) S.O.3853(E) published in Gazette of India dated 17th August, 2022, notifying entrustment of National Highway in the State of Bihar.
- (ix) S.O.3854(E) published in Gazette of India dated 17th August, 2022, notifying entrustment of new National Highways to the state of Mizoram.
- (x) S.O.4088(E) published in Gazette of India dated 31st August, 2022, notifying declaration of new National Highway in the State of Gujarat.

- (xi) S.O.4346(E) published in Gazette of India dated 15th September, 2022, notifying declaration of new National Highway in the State of Karnataka.
- (xii) S.O.4348(E) published in Gazette of India dated 15th September, 2022, notifying entrustment of National Highways to NHAI in the state of Rajasthan.
- (xiii) S.O.4435(E) published in Gazette of India dated 22nd September, 2022, notifying entrustment of National Highway in the State of Rajasthan.
- (xiv) S.O.4438(E) published in Gazette of India dated 22nd September, 2022, notifying entrustment of National Highway in the State of Rajasthan.
- (xv) S.O.4611(E) published in Gazette of India dated 30th September, 2022, notifying declaration of highways as new National Highway in the State of Andhra Pradesh.

- (xvi) S.O.4743(E) published in Gazette of India dated 6th October, 2022, notifying declaration of new National Highway in the State of Rajasthan.
- (xvii) S.O.4911(E) published in Gazette of India dated 17th October, 2022, notifying declaration of new National Highways in the State of Rajasthan.
- (xviii) S.O.5247(E) published in Gazette of India dated 11th November, 2022, notifying declaration of new National Highways in the state of Arunachal Pradesh.
- (xix) S.O.5427(E) published in Gazette of India dated 22nd November, 2022, notifying entrustment of National Highway in the State of Bihar.
- (xx) S.O.5435(E) published in Gazette of India dated 22nd November, 2022, notifying declaration of National Highway in the State of Karnataka.
- (xxi) S.O.5572(E) published in Gazette of India dated 1st December, 2022, notifying declaration of National Highway in the State of Karnataka.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) to (vi) of (5) above.

[Placed in Library, See No. LT 8198/17/22]

- (7) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

- (i) S.O.3274(E) published in Gazette of India dated 21st July, 2022, notifying entrustment of National Highway in the State of Tamil Nadu.
- (ii) S.O.3643(E) published in Gazette of India dated 3rd August, 2022, notifying entrustment of National Highway in the State of Karnataka.
- (iii) S.O.3852(E) published in Gazette of India dated 17th August, 2022, notifying entrustment of new National Highway in the State of Bihar.

- (iv) S.O.4087(E) published in Gazette of India dated 31st August, 2022, notifying entrustment of National Highway in the State of Gujarat.
- (v) S.O.4347(E) published in Gazette of India dated 15th September, 2022, rescinding the Notification No. S.O.5566(E) dated 29th October, 2018.
- (vi) S.O.4352(E) published in Gazette of India dated 16th September, 2022, notifying entrustment of new National Highway in the State of Bihar.
- (vii) S.O.4436(E) published in Gazette of India dated 20th September, 2022, notifying entrustment of new National Highway in the State of Rajasthan.
- (viii) S.O.4437(E) published in Gazette of India dated 22nd September, 2022, notifying entrustment of new National Highway in the State of Rajasthan.
- (ix) S.O.5426(E) published in Gazette of India dated 22nd September, 2022, notifying entrustment of new National Highway in the State of Bihar.

- (x) S.O.5662(E) published in Gazette of India dated 5th December, 2022, notifying entrustment of National Highway in the State of Rajasthan.
 - (xi) S.O.5714(E) published in Gazette of India dated 8th December, 2022, notifying entrustment of new National Highway in the State of Andhra Pradesh.
 - (xii) S.O.5715(E) published in Gazette of India dated 8th December, 2022, notifying entrustment of new National Highway in the State of Tamil Nadu.
 - (xiii) S.O.5716(E) published in Gazette of India dated 8th December, 2022, notifying entrustment of National Highway in the State of Haryana.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) and (ii) of (7) above.

[Placed in Library, See No. LT 8199/17/22]

[Translation]

**THE MINISTER OF STATE IN THE MINISTRY OF
POWER AND MINISTER OF STATE IN THE MINISTRY
OF HEAVY INDUSTRIES (SHRI KRISHAN PAL):**

Sir, I beg to lay the following papers on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Power System Development Fund, New Delhi for the year 2021-2022 along with audited accounts.

[Placed in Library, See No. LT 8200/17/22]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Chenab Valley Power Projects (P) Limited, Jammu, for the year 2021-2022.
- (ii) Review by the Government of the working of the Chenab Valley Power Projects (P) Annual Report of the Chenab Valley Power Projects (P) Limited, Jammu, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8201/17/22]

- (3) A copy each of the following papers (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Distribution of Electricity Licence (Additional Requirements of Capital Adequacy, Credit worthiness and Code of Conduct)

(Amendment) Rules, 2022, published in Notification No. G.S.R. 690(E) in Gazette of India dated 9th September, 2022.

[Placed in Library, See No. LT 8201A/17/22]

- (ii) [Translation] The Forum of Regulators (Amendment) Rules, 2022, published in Notification No. G.S.R. 691(E) in Gazette of India dated 9th September, 2022.

[Placed in Library, See No. LT 8202/17/22]

- (iii) The Distribution of Electricity Licence (Additional Requirements of Capital Adequacy, Creditworthiness and Code of Conduct) (Second Amendment) Rules, 2022, published in Notification No. G.S.R. 852(E) in Gazette of India dated 28th November, 2022.

[Placed in Library, See No. LT 8203/17/22]

- (iv) The Appellate Tribunal for Electricity Salary, Allowances and other Conditions of Service of the Officers and Employees (Amendment) Rules, 2022, published in Notification No. G.S.R. 857(E) in Gazette of India dated 29th November, 2022.

[Placed in Library, See No. LT 8204/17/22]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2021-2022 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2021-2022

[Placed in Library, See No. LT 8205/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI BHANU PRATAP SINGH VERMA): Sir, I beg to lay the following papers on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Imphal for the year 2021-2022 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Imphal, for the year 2021-2022.

[Placed in Library, See No. LT 8206/17/22]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Bhopal, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Bhopal, for the year 2021-2022.

[Placed in Library, See No. LT 8207/17/22]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Ministry of Micro, Small and Medium Enterprises and the National Small Industries Corporation Limited, for the year 2022-2023.

[Placed in Library, See No. LT 8208/17/22]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME– Tool Room (Central Tool Room & Training Centre), Bhubaneswar, for the year 2021-2022, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of

the MSME – Tool Room (Central Tool Room & Training Centre), Bhubaneswar, for the year 2021-2022

[Placed in Library, See No. LT 8209/17/22]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre (Indo Danish Tool Room), Jamshedpur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre (Indo Danish Tool Room), Jamshedpur, for the year 2021-2022.

[Placed in Library, See No. LT 8210/17/22]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME– Tool Room (Central Tool Room & Training Centre), Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Tool Room (Central Tool Room & Training Centre), Kolkata, for the year 2021-2022.

[Placed in Library, See No. LT 8211/17/22]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Tool Room (Tool Room & Training Centre), Guwahati, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room & Training Centre), Guwahati, for the year 2021-2022.

[Placed in Library, See No. LT 8212/17/22]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Centre (Indo German Tool Room), Aurangabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Indo German Tool Room), Aurangabad, for the year 2021-2022.

[Placed in Library, See No. LT 8213/17/22]

- (9) (i) A copy of the Annual Report (Hindi and English

versions) of the MSME – Technology Centre (Indo German Tool Room), Indore for the year 2021-2022, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Indo German Tool Room), Indore, for the year 2021-2022,

[Placed in Library, See No. LT 8214/17/22]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME– Tool Room (Indo German Tool Room), Ahmedabad, for the year 2021-2022, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2021-2022.

[Placed in Library, See No. LT 8215/17/22]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre (Central Tool Room), Ludhiana, for the year 2021-2022, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Central Tool Room), Ludhiana, for the year 2021-2022.

[Placed in Library, See No. LT 8216/17/22]

- (12) (i) [Translation] A copy of the Annual Report (Hindi and English versions) of the MSME– Technology Centre (Central Institute of Hand Tool), Jalandhar, for the year 2021-2022 alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Central Institute of Hand Tool), Jalandhar, for the year 2021-2022.

[Placed in Library, See No. LT 8217/17/22]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2021-2022 alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the

MSME – Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2021-2022.

[Placed in Library, See No. LT 8218/17/22]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Centre (Institute for Design of Electrical Measuring Instruments), Mumbai for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2021-2022.

[Placed in Library, See No. LT 8219/17/22]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Centre (Electronics Service & Training Centre), Nainital for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Electronics Service

& Training Centre), Nainital for the year 2021-2022.

[Placed in Library, See No. LT 8220/17/22]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Process and Product Development Centre), Agra for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre (Process and Product Development Centre), Agra for the year 2021- 2022.

[Placed in Library, See No. LT 8221/17/22]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Process cum Product Development Centre), Meerut for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the

MSME – Technology Development Centre
(Process cum Product Development Centre),
Meerut for the year 2021-2022.

[Placed in Library, See No. LT 8222/17/22]

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Centre for the Development of Glass Industries), Firozabad for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre (Centre for the Development of Glass Industries), Firozabad, for the year 2021-2022.

[Placed in Library, See No. LT 8223/17/22]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Fragrance & Flavour Development Centre), Kannauj for the year 2021-2022 alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English

versions) by the Government of the working of the MSME – Technology Development Centre (Fragrance & Flavour Development Centre), Kannauj, for the year 2021-2022.

[Placed in Library, See No. LT 8224/17/22]

(20) (i) A copy of the Annual Report (Hindi and English versions) of the MSME– Technology Development Centre (Central Footwear Training Institute), Agra for the year 2021-2022 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre (Central Footwear Training Institute), Agra for the year 2021- 2022.

[Placed in Library, See No. LT 8225/17/22]

(21) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2021-2022, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English

versions) by the Government of the working of the MSME – Technology Development Centre (Central Footwear Training Institute), Chennai for the year 2021-2022.

[Placed in Library, See No. LT 8226/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RAMESHWAR TELI): Sir, I beg to lay the following papers on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi for the year 2021-2022.
 - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8227/17/22]

- (b) (i) Statement regarding Review by the Government of the working of the ONGC Videsh Limited, New Delhi for the year 2021-2022.

[Placed in Library, See No. LT 8228/17/22]

- (ii) Annual Report of the ONGC Videsh Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8229/17/22]

- (c) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2021-2022.

- (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2021-2022 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8230/17/22]

- (d) (i) Statement regarding Review by the Government of the working of the M/s Balmer Lawrie & Company Limited, Kolkata, for the year 2021-

2022.

- (ii) Annual Report of the M/s Balmer Lawrie & Company Limited, Kolkata for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8231/17/22]

- (e) (i) Statement regarding Review by the Government of the working of the M/s Balmer Lawrie Investments Limited, Kolkata for the year 2021-2022.

- (ii) Annual Report of the M/s Balmer Lawrie Investments Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8232/17/22]

- (f) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Guwahati for the year 2021-2022.

- (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Guwahati for the year 2021-2022 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8233/17/22]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2022-2023.

[Placed in Library, See No. LT 8234/17/22]

- (3) A copy each of the following papers (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand Natural Gas Pipelines) Amendment Regulations, 2022 published in Notification No. F.No.PNGRB/Auth/2- NGPL(08)/2022 dated 18th November, 2022.

[Placed in Library, See No. LT 8235/17/22]

- (ii) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2022 published in Notification No. F.No.PNGRB/COM/2-NGPL/Tariff(3)/2019 Vol-IV (P4121) dated 18th November, 2022.

[Placed in Library, See No. LT 8236/17/22]

- (iii) The Petroleum and Natural Gas Regulatory Board

(Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2008 published in Notification No. F.No.PNGRB/COM/2-NGPL/Tariff(3)/2019 Vol-IV (P4121) dated 18th November, 2022.

[Placed in Library, See No. LT 8237/17/22]

- (iv) The Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Amendment Regulations, 2022 published in Notification No. F.No.PNGRB/Fin/8-OC(1)/2018 (P-3264) dated 2nd August, 2022.

[Placed in Library, See No. LT 8238/17/22]

- (v) The Petroleum and Natural Gas Regulatory Board (Determining Capacity of Petroleum, Petroleum Products and Natural Gas Pipeline) Amendment Regulations, 2022 published in Notification No. F.No.PNGRB/Tech/10-Cap/NGPL&PPPL/(2)/2022(P-3745) dated 18th November, 2022.

[Placed in Library, See No. LT 8239/17/22]

- (vi) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Second Amendment Regulations, 2022 published in Notification No. F.No.PNGRB/COM/2-NGPL/Tariff(3)/2019 Vol-IV (P-4121) dated 18th November, 2022.

[Placed in Library, See No. LT 8240/17/22]

- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Fuel Testing Laboratory, Society for Petroleum Laboratory (Regd.), Noida for the year 2021-2022, along with Audited Accounts
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fuel Testing Laboratory, Society for Petroleum Laboratory (Regd.), Noida for the year 2021-2022.

[Placed in Library, See No. LT 8241/17/22]

- (5) A copy of the (Hindi and English versions) Report of the Comptroller and Auditor General of India-Union Government-Ministry of Petroleum and Natural Gas (No. 13 of 2022)-Performance Audit on “Supply Logistic Operation of MS, HSD and LPG in Oil Marketing Companies”, under Article 151(1) of the Constitution.

[Placed in Library, See No. LT 8242/17/22]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2021-2022 alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi for the year 2021-2022.

[Placed in Library, See No. LT 8243/17/22]

- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum & Natural Gas for the year 2022-2023.

[Placed in Library, See No. LT 8244/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE): Sir, I beg to lay the following papers on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs,

New Delhi, for the year 2021-2022, along with Audited Accounts.

[Placed in Library, See No. LT 8244A/17/22]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2021-2022.

[Placed in Library, See No. LT 8245/17/22]

- (3) A copy each of the following papers (Hindi and English versions) under sub section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2021-2022.

- (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8246/17/22]

- (b) (i) Review by the Government of the working of the NBCC (India) Limited, New Delhi, and its subsidiary company, for the year 2021-2022
- (ii) Annual Report of the NBCC (India) Limited, New Delhi, and its subsidiary company, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8247/17/22]

- (c) (i) Review by the Government of the working of the HSCC (India) Limited, NOIDA, for the year 2021-2022
- (ii) Annual Report of the HSCC (India) Limited, NOIDA, for the year 2021- 2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8248/17/22]

(d) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2021-2022.

(ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2021-2022 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon

[Placed in Library, See No. LT 8249/17/22]

(4) A copy of the (Hindi and English versions) Report of the Comptroller and Auditor General of India on Implementation of Nagpur Metro Rail Project by Maharashtra Metro Rail Corporation Limited – Union Government – (Commercial) – Ministry of Housing and Urban Affairs (No. 34 of 2022) (Performance Audit), under Article 151(1) of the Constitution.

[Placed in Library, See No. LT 8250/17/22]

**THE MINISTER OF STATE IN THE MINISTRY OF
DEVELOPMENT OF NORTH EASTERN REGION AND
MINISTER OF STATE IN THE MINISTRY OF**

COOPERATION (SHRI B. L. VERMA): Sir, I beg to lay the following papers on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2021-2022.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi for the year 2021-2022 together with Audit Report thereon.

[Placed in Library, See No. LT 8251/17/22]

- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2021-2022 together with Audit Report thereon.
- (4) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2021-2022.

[Placed in Library, See No. LT 8252/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

(SHRI BHAGWANTH KHUBA): Sir, I beg to lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2021-2022.

[Placed in Library, See No. LT 8253/17/22]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Solar Energy, Gurugram, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Institute of Solar Energy, Gurugram, for the year 2021-2022.

[Placed in Library, See No. LT 8254/17/22]

MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI PRAHLAD

SINGH PATEL) Sir, on behalf of Shri Bishweswar Tudu, I beg to lay the following papers on the Table: -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2021-2022 alongwith Audited Accounts.

(ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2021-2022.

[Placed in Library, See No. LT 8255/17/22]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2021-2022 alongwith Audited Accounts.

(ii) A copy of Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2021-2022.

[Placed in Library, See No. LT 8256/17/22]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board,

Guwahati, for the year 2021-2022 alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2021-2022.

[Placed in Library, See No. LT 8257/17/22]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Polavaram Project Authority, Hyderabad, for the year 2021-2022 alongwith Audited Accounts.

- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Polavaram Project Authority, Hyderabad, for the year 2021-2022.

[Placed in Library, See No. LT 8258/17/22]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur for the year 2021-2022.

[Placed in Library, See No. LT 8259/17/22]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore for the year 2021-2022 alongwith Audited Accounts.

- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2021-2022.

[Placed in Library, See No. LT 8260/17/22]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi for the year 2021- 2022 alongwith Audited Accounts.

- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi for the year 2021-2022.

[Placed in Library, See No. LT 8261/17/22]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi for the year 2021-2022 together with Audit Report thereon.
- (iii) A copy of Review (Hindi and English versions) by the Government of the working of the National Mission for Clean Ganga, New Delhi for the year 2021-2022.

[Placed in Library, See No. LT 8262/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI JOHN BARLA): Sir, I beg to lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2020-2021 alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of

the Maulana Azad Education Foundation, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 8263/17/22]

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Minorities Development & Finance Corporation, Delhi, for the year 2021-2022
 - (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8264/17/22]

12.04hrs

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report that Rajya Sabha has no recommendations to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 2022 and the Appropriation (No. 4) Bill, 2022.

Sir, I also have to report that Rajya Sabha at its sitting held on the 21st December, 2022, adopted a motion concurring with the recommendation of Lok Saba regarding constitution of a Joint Committee of the Houses on the Multi-State Co-operative Societies (Amendment) Bill, 2022 and also nominated 10 Members of the Rajya Sabha to serve on the said Joint Committee.

Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.5) Bill, 2022, which was passed by the Lok Sabha at its sitting held on the 14th December, 2022, and transmitted to the Rajya Sabha for its recommendations and to state that this

House has no recommendations to make to the Lok Sabha in regard to the said Bill."

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.4) Bill, 2022, which was passed by the Lok Sabha at its sitting held on the 14th December, 2022, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

"I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 21st December, 2022, has adopted the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses of Parliament on the Bill further to amend the Multi-State Co-operative Societies Act, 2002. The names of the Members of the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

“That this House concurs in the recommendation of the Lok Sabha that this House do join in the Joint Committee of the

Houses on the Bill further to amend the Multi-State Co-operative Societies Act, 2002 and resolves that the following Members of the Rajya Sabha be appointed to serve on the said Joint Committee:-

1. Shri Ghanshyam Tiwari
2. Shri Surendra Singh Nagar
3. Shri Dhananjay Bhimrao Mahadik
4. Shri Ram Chander Jangra
5. Shrimati Rajani Ashokrao Patil
6. Shri Sukhendu Sekhar Ray
7. Shri N.R. Elango
8. Shri Vikramjit Singh Sahney
9. Shri Sujeet Kumar
10. Shri S Niranjan Reddy”.’

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Raja Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st December, 2022, agreed without any amendment to the Maritime Anti-Piracy Bill, 2022, which was passed by the Lok Sabha at its sitting held on the 19th December, 2022."

12.05 hrs

COMMITTEE ON GOVERNMENT ASSURANCES

74th to 78th Reports

[English]

SHRI CHANDRA SEKHAR SAHU (BEHRAMPUR): I beg to lay the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

1. Seventy-fourth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
 2. Seventy-fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.
 3. Seventy-sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
 4. Seventy-seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.
 5. Seventy-eighth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Environment, Forest and Climate Change'.
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12.05¼ hrs

STANDING COMMITTEE ON EXTERNAL AFFAIRS

19th Report

[English]

SHRIMATI NAVNEET RAVI RANA (AMRAVATI): Sir, I beg to lay the Nineteenth Report (Hindi and English versions) of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Twelfth Report on 'Demands for Grants (2022-2023) of the Ministry of External Affairs'.

12.05½hrs

STANDING COMMITTEE ON FINANCE

53rd Report

[English]

SHRI JAYANT SINHA (HAZARIBAGH): I beg to present the Fifty-third Report (Hindi and English versions) of the Standing Committee on Finance on the subject 'Anti-Competitive practices by Big Tech Companies'.

... (*Interruptions*)

12.05¾ hrs

STANDING COMMITTEE ON RAILWAYS

13th Report

[Translation]

SHRIMATI JASKAUR MEENA (DAUSA): Sir, I beg to present the 13th Report (Hindi and English versions) of the Standing Committee on Railways on Action Taken by the Government on the observations/recommendations contained in their 11th Report on 'Demands for Grants (2022-23) of the Ministry of Railways'.

... (*Interruptions*)

[Translation]

HON. CHAIRPERSON: Item No. 17, Shri Arun Sao.

... (*Interruptions*)

12.06 hrs

STANDING COMMITTEE ON PERSONNEL,
PUBLIC GRIEVANCES, LAW AND JUSTICE

124th and 125th Reports

[English]

SHRI MALOOK NAGAR (BIJNOR): I beg to lay the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

(1) 124th Report on Action Taken on 114th Report of the Committee on Demand for Grants (2022-23) pertaining to the Legislative Department.

(2) 125th Report on Action Taken on 115th Report of the Committee on Demand for Grants (2022-23) pertaining to the Department of Legal Affairs.

... (*Interruptions*)

12.06½ hrs

STANDING COMMITTEE ON COAL, MINES AND STEEL

37th Report

[Translation]

SHRI RAKESH SINGH (JABALPUR): Sir, I beg to present the 37th Report (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel on the subject 'Import of Coal – Trends and Issue of Self Reliance' pertaining to the Ministry of Coal.

... *(Interruptions)*

12.07 hrs

COMMITTEE ON SUBORDINATE LEGISLATION

24th and 25th Reports

[English]

SHRI BALASHOWRY VALLABHANENI

(MACHILIPATNAM): I beg to present the following reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

1. Twenty-fourth Report on the status of framing of Subordinate Legislation viz., Rules/Regulations, etc., under various Acts being administered by the Ministry of Environment, Forest and Climate Change and delay in laying of Rules; and
2. Twenty-fifth Report on action taken by the Government on the Observations/Recommendations contained in the Thirteenth Report of the Committee on Subordinate Legislation (17th Lok Sabha) on the Ministry of Law and Justice, Legislative Department, Official Languages Wing, (Group 'A' posts Regional Languages) Recruitment Rules, 2020.

... (*Interruptions*)

12.08 hrs

**STATEMENT CORRECTING REPLY TO STARRED
QUESTION NO.144 DATED 16th DECEMBER 2022
REGARDING SETTING UP OF BULK DRUG PARKS***

660

~~[English]~~ ~~to be made on the floor of the House of Lok Sabha~~

**THE MINISTER OF HEALTH AND FAMILY WELFARE
AND MINISTER OF CHEMICALS AND FERTILIZERS**

(SHRI MANSUKH MANDAVIYA): Sir, I beg to lay a Statement supplementary question by the Hon'ble MP Shri Nama Nageswara Rao, on the selection of (Hindi and English versions) correcting the reply given to

Supplementary Question to Starred Question No. 144 on 16

December, 2022 by Shri Nama Nageswara Rao, M.P. regarding

Setting up of Bulk Drug Parks.

Applications have been received from total 13 states and the said applications from these 13 states have been evaluated. Hon'ble Member said that Hyderabad is also an importation place for Pharma industry. I would like to state to the Hon'ble Member that the application, received for the Hyderabad of Telengana, has been approved by the Govt. of India.

Hyderabad will get rupees one thousand crore. Apart from it, other states are Himachal Pradesh and Gujarat. The applications of Bulk Drug Park in respect of these three states have been approved after evaluation.

Applications have been received from total 13 states and the said applications from these 13 states have been evaluated. Hon'ble Member said that Hyderabad is also an importation place for Pharma industry. I would like to state to the Hon'ble Member that the application, received for Andhra Pradesh has been approved by the Govt. of India.

Andhra Pradesh will get rupees one thousand crore. Apart from it, other states are Himachal Pradesh and Gujarat. The applications of Bulk Drug Park in respect of these three states have been approved after evaluation.

*Laid on the Table and also Placed in Library, See No. LT 8191/1722.

(Dr. Mansukh Mandaviya)

Minister for Chemicals and Fertilizers and Health and Family Welfare

Dr. MANSUKH MANDAVIYA
Minister for Health & Family Welfare
and Chemicals & Fertilizers
Government of India

२२वां दिनांक १६.१२.२०२२

लोक सभा के सदन के पटल पर किया जाने वाला विवरण

मैं, डॉ. मनसुख मांडविया, ने दिनांक 16.12.2022 को औषध विभाग, रसायन और उर्वरक-मंत्रालय के 'बल्क ड्रग पार्कों की स्थापना' से संबंधित लोकसभा के तारांकित प्रश्न संख्या 144 के पूरक प्रश्नों का उत्तर देते हुए, बल्क ड्रग पार्कों के संवर्धन की योजना के तहत राज्यों के चयन पर माननीय संसद सदस्य श्री नामा नागेश्वर राव के पूरक प्रश्न का उत्तर देते हुए 'आंध्र प्रदेश' राज्य के बजाय अनजाने में 'तेलंगाना' राज्य का उल्लेख किया।

दिनांक 16.12.2022 को मेरे द्वारा दिया गया उत्तर	सही उत्तर
कुल मिलाकर 13 राज्यों से एप्लीकेशन आई थी और इन 13 राज्यों से जो एप्लीकेशन आई है, उनका इवैल्यूएशन किया गया। माननीय सदस्य ने कहा कि हैदराबाद भी फार्मा इंडस्ट्री के लिए एक महत्वपूर्ण स्थान है, तो मैं माननीय सदस्य को बताना चाहूंगा कि तेलंगाना के हैदराबाद के लिए जो एप्लीकेशन आई थी, उसे भारत सरकार ने अप्रूव किया है।	कुल मिलाकर 13 राज्यों से एप्लीकेशन आई थी और इन 13 राज्यों से जो एप्लीकेशन आई है, उनका इवैल्यूएशन किया गया। माननीय सदस्य ने जो कहा कि हैदराबाद भी फार्मा इंडस्ट्री के लिए एक महत्वपूर्ण स्थान है, तो मैं माननीय सदस्य को बताना चाहूंगा कि <u>आंध्र प्रदेश</u> के लिए जो एप्लीकेशन आई थी, उसे भारत सरकार ने अप्रूव किया है।
एक हजार करोड़ रुपये हैदराबाद के लिए मिलेगा। उसके अलावा हिमाचल प्रदेश और गुजरात है। इन तीन राज्य के लिए बल्क ड्रग पार्क के एप्लीकेशन को इवैल्यूएशन के बाद अप्रूव किया गया है।	एक हजार करोड़ रुपये <u>आंध्र प्रदेश</u> के लिए मिलेगा। उसके अलावा हिमाचल प्रदेश और गुजरात है। इन तीन राज्य के लिए बल्क ड्रग पार्क के एप्लीकेशन को इवैल्यूएशन के बाद अप्रूव किया गया है।

(डॉ. मनसुख मांडविया)

रसायन एवं उर्वरक तथा स्वास्थ्य एवं परिवार कल्याण मंत्री

डॉ. मनसुख मांडविया
स्वास्थ्य एवं परिवार कल्याण
व रसायन एवं उर्वरक मंत्री
भारत सरकार

12.08½ hrs

STATEMENTS BY MINISTERS

[English]

(i) Status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Housing and Urban Affairs on Demands for Grants (2022-23) pertaining to the Ministry of Housing and Urban Affairs*

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Sir I beg to lay a statement regarding the status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Housing and Urban Affairs on Demands for Grants (2022-23) pertaining to the Ministry of Housing and Urban Affairs.

* Laid on the Table and also placed in Library, See No. LT 8192/17/22.

12.09 hrs

(ii) Status of implementation of the recommendations/observations contained in the 134th and 140th reports of the Department related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2022-23) (Demand No. 46) pertaining to the Department of Health and Family Welfare, Ministry of Health and Family Welfare and recommendations/observations contained in the 135th and 141st reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2022- 23) (Demand No. 47) pertaining to the Department of Health Research, Ministry of Health and Family Welfare*

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA): Sir, I beg to lay a statement regarding the status of implementation of the recommendations/observations contained in the 134th & 140th reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2022-23) (Demand No. 46) pertaining to the Department of Health and Family Welfare, Ministry of Health and Family Welfare and recommendations/observations contained in the 135th & 141st

* Laid on the Table and also placed in Library, See No. LT 8193/17/22.

reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2022-23) (Demand No. 47) pertaining to the Department of Health Research, Ministry of Health and Family Welfare.

12.09½ hrs

**MOTION RE: 38th REPORT OF BUSINESS ADVISORY
COMMITTEE**

[English]

**THE MINISTER OF PARLIAMENTARY AFFAIRS,
MINISTER OF COAL AND MINISTER OF MINES (SHRI
PRALHAD JOSHI):** Sir, I beg to move:

“That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on 21st December, 2022.”

[Translation]

HON. CHAIRPERSON: The question is:

"That this House do agree with the 38th Report of the Business Advisory Committee presented to the House on 21st December, 2022."

The motion was adopted.

... (Interruptions)

[English]

HON. CHAIRPERSON: Now, 'Zero Hour'.

... (Interruptions)

12.10 hrs

At this stage, Shri Mohammad Sadique, Shrimati Dimple Yadav and some other hon. Members came and stood on the floor near the Table.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF COAL AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI PRALHAD JOSHI): Sir, there are still a lot of things to be taken up for discussion and as per the decision taken in the BAC, tomorrow our House is going to be

adjourned sine die.... *(Interruptions)* This was said by the hon. Speaker in the BAC.... *(Interruptions)* That too has been decided and there are two or three Bills.... *(Interruptions)* Sir, I would like to submit that our hon. Minister of Defence has clearly made a detailed statement.... *(Interruptions)* Thereafter, a statement has been made by the military that *[English]* Opposition should believe, at least, in the statement of our military personnel. *[Translation]* You should at least believe on them. This is how it has been done earlier also.... *(Interruptions)* It is a sensitive matter.... *(Interruptions)* There has been no detailed discussion on this matter in the House.... *(Interruptions)* We had appealed when they were in the Government... *(Interruptions)* This incident was already taken up by the Deputy Chairperson in the other House ... *(Interruptions)* I appeal that these people, whatever they want to discuss about China, know how much land we lost during their regime, what effects it had on our Chinese-Indian brotherhood.... *(Interruptions)* Those who take bribe from China try to create ruckus like this.... *(Interruptions)* I appeal to you that please do not do this and help the House to function.... *(Interruptions)* I appeal to you with folded hands.... *(Interruptions)*

HON. CHAIRPERSON:As all of you know, a number of Hon. Members want to speak in the Zero Hour.

... *(Interruptions)*

HON. CHAIRPERSON: As the hon. Minister has said that very important business are yet to be taken up.

[English] Very important business remains to be discussed. Please go back to your seats.

... (*Interruptions*)

HON. CHAIRPERSON: Please go back to your seats.

... (*Interruptions*)

[Translation]

HON. CHAIRPERSON: Please cooperate. Let there be a discussion. Let the Hon. Members express their views in the Zero Hour.

... (*Interruptions*)

HON. CHAIRPERSON: The House is likely to be adjourned sine die tomorrow. Today is the day available for the Hon. Members and other Members who want to speak can also be given the opportunity.

... (*Interruptions*)

[English]

HON. CHAIRPERSON: Please go back to your seats.

... (*Interruptions*)

[Translation]

HON. CHAIRPERSON: The House stands adjourned to meet again at Fourteen of the Clock today.

12.12 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Dr. (Prof.) Kirit Premjibhai Solanki in the Chair)

14.02 hrs**MATTERS UNDER RULE 377**

[Translation]

HON. CHAIRPERSON: Hon. Members, Item No. – 23, Matters under Rule 377

Shri Jugal Kishore Sharma – not present

Shri Rajiv Pratap Rudy – not present

Shri Nitesh Ganga Deb.

(i) Regarding flight operations from Jharsuguda Airport in Odisha

[English]

SHRI NITESH GANGA DEB (SAMBALPUR): Sir, Veer Surendra Sai Airport at Jharsuguda in Odisha was inaugurated by the hon. Prime Minister of India on 22nd September, 2018 under the Regional Connectivity Scheme (UDAN).

14.02½ hrs

At this stage, Shri Ravneet Singh, Shri Kodikunnil Suresh, and some other hon. Members came and stood on the floor near the Table.

I am very thankful to the former Minister of Civil Aviation for commissioning All Weather Instrument Landing System (ILS) which provides technology of both vertical and horizontal guidance to pilots during landing. The flights from this airport have been cancelled frequently in recent months as a result of which air passengers are facing lots of difficulties. There is no direct Air India flight to Delhi from this airport till today.

My Parliamentary Constituency Sambalpur is the industrial, mining, and commercial hub of western Odisha. The air passengers of western Odisha as well as neighbouring States depend on this airport for travelling. I urge the hon. Minister of Civil Aviation to look into the matter urgently and ensure regular flights not only to Delhi but also to other metro cities like Bengaluru, Mumbai, and Kolkata at the earliest.

[Translation]

HON. CHAIRPERSON: Hon. Members, please take your seats.

The House is going to be prorogued tomorrow. Let those hon. Members speak who are raising their issues. Please take your seats.

... (*Interruptions*)

14.03 hrs**STATEMENTS BY MINISTERS-Contd.****(iii) Covid-19 and the steps taken by the Government of india**

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA): Sir, In view of the global pandemic COVID-19, I would like to make a statement in the House.

Sir, the COVID-19 pandemic still continues to affect the health and livelihood of all across the world. Over the last three years, the ever-changing variants of the virus have posed a threat to global health, affecting almost every country. For the last several days, an increase in the cases of Covid-19 is being recorded all over the world. But for the last one year, there has been a continuous decline in COVID cases in India. At present an average of 153 new COVID cases are being registered every day across the country, against which 5.87 lakh new COVID cases are being registered every day across the world. Countries like Japan, South Korea, USA, France, Greece, Italy etc. are witnessing a continuous increase in the number of COVID-19 cases and deaths caused by COVID. There are also a high number of COVID cases and deaths being reported from China in the media since the last few days.

Under the leadership of the hon. Prime Minister, the Ministry of Health and Family Welfare has managed the COVID-19 pandemic from the very beginning with proactive, pre-emptive, whole of Government and whole of society approach and we have got very good outcome as a result thereof

Apart from technical assistance, the Government of India continuously supported the states in their efforts to fight against COVID by providing financial assistance to States through National Health Mission, State Disaster Response Fund, Emergency COVID Response Package and Prime Minister Ayushman Bharat Health Infrastructure Mission etc....

(Interruptions)

The Union Government and the State Governments together have created a record by administering 220.02 crore COVID vaccine doses in which both the vaccines have been administered to 90 percent of the eligible population and 22.35 crore population has also been given a precaution dose....

(Interruptions) As part of the ongoing efforts to control COVID-19 and in view of the increasing cases of COVID in the world, the Union Health Ministry is monitoring the Global situation....

(Interruptions) The Government is taking steps to address the challenges posed to public health by the changing variants of COVID-19.... *(Interruptions)* The States are also being advised to

increase community surveillance at the local level to control COVID.... *(Interruptions)* States have also been advised to increase the whole genome sequencing of all positive cases for timely detection of newer variants, if any, spreading across the country and take further measures on time required for public health.... *(Interruptions)* Keeping in view the upcoming festivals and New Year, States should remain alert and create awareness amongst people about wearing masks, sanitizing hands taking care of, respiratory hygiene along with maintaining social distance.... *(Interruptions)*

States should also take steps to increase precaution dose of COVID vaccine and make people aware of the importance of precaution dose.... *(Interruptions)* At international airports 2% Covid RTPCR random sampling of air passengers coming from abroad has also been started today.... *(Interruptions)*

Under the able leadership of hon. Prime Minister Shri Narendra Modi Ji, India has already been implementing COVID management with the policy of “Test-Track-Treat-Vaccination – COVID appropriate behavior” and will continue to do so.... *(Interruptions)*

We are determined to regulate and control this global pandemic and all necessary steps are being taken for this....

(Interruptions)

Sir, I seek cooperation from all the colleagues of the House in these efforts of the Government.... *(Interruptions)* All the Hon. Members should bring awareness among people that the pandemic is not completely over yet and after taking the precautionary dose of COVID vaccine, everyone should remain alert and follow the COVID protocol.... *(Interruptions)*

Our enemy, the COVID virus, is continuously evolving, necessitating our ongoing collective efforts to combat it with strong determination.... *(Interruptions)*

[Placed in Library, See No. LT8193A/17/22]

14.09 hrs

MATTERS UNDER RULE 377-Contd.

[Translation]

HON. CHAIRPERSON: Shri Nishikant Dubey Ji.

... (Interruptions)

HON. CHAIRPERSON: I request all of you to take your respective seats.

... (Interruptions)

(ii) Regarding setting up of a Sainik School in Godda/Deoghar

[English]

DR. NISHIKANT DUBEY (GODDA): I wish to draw your kind attention towards the backwardness of the Santhal Pargana region in general and the area(s) of Godda and Deoghar, in particular, which happens to be my Lok Sabha constituency. The overall condition of education in this region is a subject-matter of neglect despite the fact that since time immemorial, the entire region was considered to be a harbinger of ancient education practices and dissemination of social norms and mores. There has been a vociferous demand for establishing a Sainik School in Godda/Deoghar so that this area could also share the pride of having quality education for their children.

In February, 2016, the then hon. Minister of Defence visited my constituency and after acknowledging the backwardness of the region, he was kind to announce the setting up of a Sainik School in Godda/Deoghar. Further, as a consequence to the said announcement, the project for establishing a Sainik School was immediately sanctioned by the Ministry of Defence. However, it is a matter of concern that since then, more than five years have elapsed, but the entire Project has not witnessed any visible progress.

(iii) Need to take up construction of Sitamarhi-Laukahi railway line

[Translation]

SHRI ASHOK KUMAR YADAV (MADHUBANI): Hon. Chairperson, Sir, I would like to urge that the much-awaited new railway line from Sitamarhi to Nirmali via Sursand, Saharghat, Jaynagar, Laukahi which was envisaged and proposed to be materialized a decade ago, be started as soon as possible for the all-round development of the people of three border districts of Mithilanchal and this region.... *(Interruptions)* It may be noted that according to the news published in newspapers in March 2011 and April 2012, as has been quoted by the Railway sources, the survey of this Railway line was completed and the Railways had also

allocated 30 crore rupees for acquisition of land for this railway line and the process of land acquisition was also started. According to the information provided, Rs. 693 crore was estimated to be spent on the 6-year plan for the 189 kilometre long Railway line. This will reduce the distance of Sitamarhi and Madhubani districts from trans kosi districts of Saharsa and Supaul ... *(Interruptions)*

(iv) Need to run Sainik Express (Train No. 14021/22) with adequate No. of coaches and provide stoppage of Aravali Express at Bissau Railway Station, Rajasthan.

SHRI NARENDRA KUMAR (JHUNJHUNU): Hon. Chairperson Sir, Jhunjhunu District is a military dominated area and is an important part of Shekhawati region. Thousands of people travel by train every day from this region. The Sainik Express Train no. 14021/14022 has only 14 coaches, because of which people are facing a lot of problems as there is lack of seats therein.... *(Interruptions)* The Sainik Express Train no.14021/14022 should be run with full load (including 1 AC coach) having 24 coaches. Thousands of passengers have to face problems because there is no stoppage of even a single long distance train including Aravali Express (Sri Ganganagar to Bandra Train No. 14701/14702) at Bissau railway station. Stoppage of Aravali Express (Sri Ganganagar to Bandra Train 14701/14702) should be provided at Bissau railway station.... *(Interruptions)*

(v) Regarding rejuvenation of ponds and natural sites having water storage capacity.

SHRI VIVEK NARAYAN SHEJWALKAR (GWALIOR):

Chairperson Sir, on the occasion of Amrit Mahotsav of Independence, Amrit Sarovar Scheme was launched by the Prime Minister on April 24, 2022 for the construction of 75 ponds in each district across the country.... *(Interruptions)* The objective of the Amrit Sarovar Yojana is the construction of ponds and to plant trees around it to make them attractive for tourism and to raise awareness among the people about the significance of ponds.... *(Interruptions)* I am very happy to inform that 100 sites have been identified for Amrit Sarovar in my Gwalior district. 58 lakes have so far been constructed in Gwalior district. The villagers are getting a lot of benefits from the rainwater being conserved in these Amrit Sarovar. This scheme is turning out to be very effective for water conservation.... *(Interruptions)* Having seen the successful implementation of Amrit Sarovar Yojana in rural areas I would like to request that the Government should seriously consider the revival of old ponds and water storage sites in and around urban bodies and to launch an awareness campaign for rainwater harvesting.... *(Interruptions)* Is the Ministry of Jal Shakti going to take any steps in this regard? ... *(Interruptions)*

HON. CHAIRPERSON: Hon. Members, I request all of you to take your respective seats.

... *(Interruptions)*

HON. CHAIRPERSON: Please, take your seats. Our Hon. Members are raising very important issues. You are a very senior Member. It doesn't suit your stature.

... *(Interruptions)*

HON. CHAIRPERSON: The House stands adjourned to meet again at 4 o'clock.

... *(Interruptions)*

14.14 hrs

The Lok Sabha then adjourned till Sixteen of the Clock.

16.00 hrs

The Lok Sabha re-assembled at Sixteen of the Clock.

(Shrimati Rama Devi in the Chair)

... (Interruptions)

16.0½ hrs**MATTERS UNDER RULE 377-Contd.**

[Translation]

HON. CHAIRPERSON: Shrimati Gomati Sai.

... (Interruptions)

HON. CHAIRPERSON: Shri Gopal Shetty.

... (Interruptions)

16.01 hrs

At this stage, Shri Hibi Eden, Shri Kodikunnil Suresh, Shri Dayanidhi Maran and some other hon. Members came and stood on the floor near the Table.

(vi) Regarding development plan for widening of roads in Mumbai, Maharashtra.

[Translation]

SHRI GOPAL SHETTY (MUMBAI NORTH): Madam, today the popular Prime Minister of our country is trying to take the country's economy to 5 trillion dollars by the year 2027. This announcement has created great enthusiasm in the entire country especially among the youth and our Prime Minister is paying more attention to the development of industrial sector and Infrastructure development. For example, in our country, Rs.1.5 lakh crore was spent for the Infrastructure Development in the year 2011 and today it has been increased to Rs 7.5 lakh crore in the year 2022. Thus, it was not only decided to construct new roads, expand railway lines, airlines etc. across the country, but work at the ground level is also being carried out at a very fast pace. I would also like to inform the House that the Deputy Chief Minister of Maharashtra has promised that Maharashtra will contribute 1 trillion dollars in the making of 5 trillion dollar economy. Since Mumbai city is the economic capital of the country, the city of Mumbai will contribute significantly to this resolution of the State Government. It is a well-known fact that a significant portion of the Union Government's revenue comes from Mumbai through various forms of taxation. However, it is noted that Mumbai city currently grapples with huge traffic congestion and during peak hours vehicles move at a speed of 10-15 kilometer per hour this issue affects not only the trading community but also the general public and working class resulting

in the loss of approximately four hours due to traffic congestion on a daily basis. I would like to apprise the House that under the leadership of the Hon. Prime Minister, the work of road construction being carried out by the Union Minister of Road Transport and Highways all over the country today was started from the economic capital of the country i.e. Mumbai city itself. Therefore, through this House, I demand from the Government that as the Union Government has contributed towards the Metro Rail for Mumbai city, in the same way, it may contribute towards solving the traffic problem here within a stipulated time frame by making financial contribution for the construction of all the roads mentioned in the Development Plan (DP) like widening the roads of Mumbai at a fast pace. I along with all the residents of Mumbai city would be thankful to the Government for this.... *(Interruptions)*

HON. CHAIRPERSON: Shri Sushil Kumar Singh.

... *(Interruptions)*

HON CHAIRPERSON: Shri Mansukhbhai Dhanjibhai Vasava.

... *(Interruptions)*

(vii) Need to take stringent action against people involved in business of adulterated food items.

SHRI MANSUKHBHAI DHANJIBHAI VASAVA (BHARUCH): Madam, currently, farmers are in the race of earning more profit by boosting crop yields through the excessive use of pesticides on fruits and vegetables, however, the same fruits and vegetables, intended to maintain health and youthfulness, are adversely affecting human life. Contaminated Fruits and vegetables are causing more harm to the body than benefit. Consumption of pesticide-contaminated fruits and vegetables are causing serious diseases like cancer. There was a time in our country when milk was available in abundance but now there is adulteration in everything, and milk has not remained unaffected to it. Consumption of adulterated food and beverage is equivalent to playing with one's health. In this context, I would like to urge upon the Government to take immediate and stringent action against those involved in the illicit trade of selling adulterated goods, including the farmers driven by greed, by imposing a ban on such activities

(viii) Regarding death of migrant workers of Bihar in other States

[English]

SHRI RAJIV PRATAP RUDY (SARAN): Recently, there has been an alarming rise in the number of cases in which migrants from Bihar have lost their lives in other States. More than half of the households in Bihar have male members of their family who have ventured out in search of jobs and better remuneration. The highest migration takes place from the pockets of Saran, Munger, Darbhanga, Kosi, Tirhut and Purnia. In Delhi alone, 18 per cent of all the migrants come from Bihar. The average age of the migrants is 32 years and more than 90 per cent of them work in private factories or are engaged as casual workers. Reports have highlighted the rising number of incidents in which migrant workers from Bihar have lost their lives. On 5th August 2022, one worker was killed and 2 others were injured in Jammu and Kashmir by terrorists. Tragic deaths have been reported, ranging from causes such as collapse of buildings which killed three brothers from Chapra, accidents involving fires where eleven workers from Bihar perished, as well as the death of four laborers from Bihar in road accidents. These cases highlight the lack of a robust safety and security mechanism when it comes to the protection of migrant

workers from Bihar as well as migrants in general in their areas of employment. There is thus an imminent need to address this issue and ensure that more precious lives of workers from Bihar and across the country are not lost due to such tragic and avoidable incidents.

**(ix) Need to set up warehouses at panchayats and block levels
for storage of agricultural produce in Maharajganj
Parliamentary Constituency**

[Translation]

SHRI JANARDAN SINGH SIGRIWAL (MAHARAJGANJ):

Hon. Chairperson, my parliamentary constituency Maharaganj, Bihar is an agro-based predominantly rural area. There is acute shortage of warehouses for the safe storage of crops produced by the farmers here. The financial condition of the farmers is not such that they may afford to build warehouses on their own. The process of constructing warehouses with the financial aid from the Government is not so simple that farmers avail such benefits and get such warehouses built easily. In the backdrop of the shortage of safe warehouses, farmers are compelled to sell their produce at lower prices causing financial loss to them.

Therefore, I would like to urge upon the Government to construct modern warehouses of small or medium capacity at the panchayat or block level in the rural areas of my parliamentary constituency Maharajganj, Bihar so that farmers are benefited.

(x) Regarding construction of Railway Over Bridge at level-crossing No. B/159 on Bhidi-Samdari Railway Station in Gujarat

SHRI PARBATBHAI SAVABHAI PATEL

(BANASKANTHA): Hon. Chairperson Madam, under my parliamentary constituency Banaskantha L.C. No. B/159 is situated on the Bhildi - Samdadi section railway line. Highway No. - 54 of the State of Gujarat which is four lane and is located between Deesa and Tharad crosses this LCB/159. It is known that the state road passes through five to six talukas of my parliamentary constituency, Banaskantha. Thanks to dense population and increased traffic in this area, we have been demanding the construction of a ROB from the railway authorities since long. The Government of Gujarat has also sanctioned 50% funds for the construction of ROB, but no action has so far been taken by the Railways for the construction of this ROB. ... *(Interruptions)*

Therefore, I would like to request the Hon. Minister of Railways to include the construction of this ROB in the forthcoming Budget as well as in the Pink Book of the Railways. ... *(Interruptions)*

(xi) Regarding remedial measures to prevent road accidents in the country

SHRI BRIJENDRA SINGH (HISAR): Hon. Chairperson Madam, now a days road safety is a major issue. Unsafe roads often make the daily movement of drivers pathetic. Accident prone areas, unauthorized road crossings, potholes, the sudden appearance of stray animals on the road and insufficient lighting at night are the major factors causing road accidents. According to the data provided by the traffic police, 10 to 11 thousand road accidents took place every year in Haryana in which about five thousand people die. All these accidents are caused by unsafe roads. Dainik Jagran's reporter together with road experts audited 218 major roads of 6227-kilometer length in 22 districts and found that 255 roads are bottlenecked, there are 377 accident-prone areas and 1013 illegal cuts, 104 roads do not have street lights and 725 roads have defective designs. ... *(Interruptions)*

In this context, I would like to urge upon the Union Government to issue necessary guidelines to the concerned Department to remove the shortcomings highlighted in the survey with immediate effect so that the recurrence of such accidents may be checked. In addition, to address the deficiencies in road design

and ensure regular and proper maintenance of roads, I propose that an expert advisory committee may be constituted. ... *(Interruptions)*

HON. CHAIRPERSON: The House stands adjourned to meet again at thirty minutes past sixteen of the clock.

... *(Interruptions)*

16.14 hrs

The Lok Sabha then adjourned till Thirty Minutes past Sixteen of the Clock.

16.30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Sixteen of the Clock.

(Shrimati Rama Devi in the Chair)

16.30¼ hrs

At this stage, Shri Hibi Eden, Shri Kodikunnil Suresh, Shri Gurjeet Singh Aujla and some other hon. Members came and stood on the floor near the Table.

... *(Interruptions)*

16.30½hrs

MATTERS UNDER RULE 377*- Contd.

[Translation]

HON. CHAIRPERSON: Hon. Members, the remaining matters under Rule 377 shall be laid on the Table

(xii) Need to start train services from Bhupdevgarh to Dharamjaigarh and from Dharamjaigarh to Raipur in Chhattisgarh

SHRIMATI GOMATI SAI (RAIGARH): The Rail Corridor Project from Bhupdevpur to Dharmajaygarh has been completed and in this corridor coal transportation by goods trains has been continuously going on since November 2019. The passenger train services have not commenced till date in this corridor despite having the provisions for running the same. All construction and necessary arrangements for passenger train operations such as ticket counters, stations and platform work have been completed. The Dharamjaygarh region is a tribal area where people have had a longheld dream of travelling by train to the district headquarters of Raigarh and the capital city of Raipur by train.

Passenger trains should be run from Dharamjaygarh to connect Jharsuguda and the capital, Raipur via the district headquarter of

* Treated as laid on the Table.

Raigarh. I would also like to draw the attention of the Government towards expansion of passenger amenities at Raigarh railway station. The railway station is located in the middle of district headquarters city of Raigarh. The city is situated on both sides of the station. One has to go around the entire city to reach the main platform. Therefore, there is an urgent need to construct a platform, new ticket counter, vehicle stand and foot over-bridge opposite to the main platform in the South for the convenience of the passengers. Further, the differently abled and the elderly people have to face difficulty in reaching from one platform to another through stairs. Hence, all the specialized facilities meant for persons with disabilities and the elderly should be set up.

(xiii) Need to introduce rail service from Gaya to Daltonganj

SHRI SUSHIL KUMAR SINGH (AURANGABAD): The parliamentary constituency of Aurangabad is spread over two districts of Gaya and Aurangabad. Both these leftist extremism affected districts are included in the list of aspirational districts declared by the Government of India, however, in the last decade, the Union Government's developmental schemes and the Ministry of Home Affairs' special initiatives have led to considerable progress in implementing development plans and road connectivity in these aspirational districts and the increased road connectivity has accelerated the pace of development, and as a result, it has been now possible to curb extremism.

The two districts, Gaya and Aurangabad in southern Bihar are adjacent to the insurgency-affected districts of Jharkhand such as Chatra and Hazaribagh. Local residents have been demanding the extension of rail services to connect Daltonganj in Jharkhand via Gaya, Sherghati, Banke Bazar, Imamganj, and Dumaria in Bihar. This extension of rail services would be instrumental in better local connectivity and also in controlling insurgency.

(xiv) Need to enhance the honorarium of Anganwadi workers

SHRIMATI RAMA DEVI (SHEOHAR): The Integrated Child Development Services (ICDS) project, aimed at the nutrition and educational development of children up to 6 years, known as the Anganwadi Scheme was launched by the Union Government under which Anganwadi Sevika and Sahayika are taking care of health and education needs of children even in the rural areas of the country. In my home state of Bihar as well as all across the country, millions of women work as Anganwadi Sevika and Sahayika providing care and contributing significantly to the intellectual development of children, however, they are not being paid adequate honorarium for their commendable contributions. At the beginning of the programme, Anganwadi Sevika and Sahayika were appointed at a very low honorarium, although there have been occasional increases, they are not sufficient to keep up with inflation. For this, Anganwadi Sevikas and Sahayikas are agitating

Therefore, I would like to urge upon the Government to increase their honorarium in line with inflation in view of the difficulties faced by Anganwadi Sevikas and Sahayikas working in Anganwadi centres and accord the status of government employees to them.

(xv) Regarding appointment of an Additional Director to oversee the CGHS Aarogya Kendras at Ajmer, Jodhpur and Kota in Rajasthan

SHRI BHAGIRATH CHOUDHARY (AJMER): In April 2019, 33 postal dispensaries of the country were merged into CGHS under which Ajmer, Jodhpur and Kota dispensaries in Rajasthan state were also merged into CGHS and their administrative control was brought under the AD, CGHS, Jaipur. As a result, pensioners from these three locations are forced to travel repeatedly to Jaipur for various works such as getting cards, card renewal and getting banned medicines etc. This has enhanced the workload on AD office, Jaipur. It is noteworthy that in Rajasthan, Ajmer has the highest number of pensioner cards as compared to Jodhpur and Kota Wellness Centers. Jodhpur has 1060 and Kota has only 299 pensioner cards whereas Ajmer has 1228 pensioner cards. Since, Ajmer is also situated amid Jodhpur and Kota. Earlier, all the posts of DDG Medical in the Department of Posts were merged with Postal Dispensaries in CGHS. There were also 05 posts of DDG Medical which were merged from postal dispensaries into CGHS, so out of these, 01 post can be given to Ajmer for the new AD office. Therefore, please direct the department to approve a new post of Additional Director in Ajmer for Ajmer, Jodhpur, and Kota Wellness Centers in the current financial year 2022-23. In addition,

it is necessary to approve the budget for the regular maintenance and renovation of the existing building, which is a 100-year-old building of the postal department and at the same time, steps should be taken to fill up the vacant posts out of the sanctioned strength at the earliest.

(xvi) Regarding rising trade deficit with China.*[English]*

SHRI GAURAV GOGOI (KALIABOR): Post-June 2020, India's imports from China surged despite the Galwan clash. The trade deficit with China was 73.31 Billion USD in 2021-22. The 'country of origin' tag in the GeM portal won't automatically make India self-reliant. If the Government believes so, it should explain how the measure has impacted the trade. The Finance Minister says that the Government takes the 'capital expenditure route' to guarantee growth. The same Government has informed the House that 'most of the goods imported from China are', inter alia, 'capital goods'. The Government imports capital goods from China amidst border tensions even after Governing for eight years and taking the so-called 'capital expenditure route'. India's laptop imports surged tremendously during 2022. Fully manufactured laptops make up the largest quantity of fully manufactured imported items from China. This trend is amidst cyber-attacks on servers at AIIMS from IP addresses of emails from China. Ever since the border tension between India and China in May 2020, Chinese hacker groups had been continuously targeting Indian Public Sector Companies. I demand the Government to explain why India's exports to China have fallen by 36.4% in January-September 2022 whereas India's imports from China have risen by 31% amidst border tensions.

**(xvii) Regarding preliminary Satellite Survey Report on
human habitations in buffer zones in Kerala**

SHRI K. MURALEEDHARAN (VADAKARA): Eco-Sensitive Zones (ESZ) areas are notified in India around Protected forests, National Parks and Wildlife Sanctuaries. The purpose of declaring ESZs is to create some kind of ‘shock absorbers’ to the protected areas by regulating and managing the activities around such areas.

Recently, Preliminary Satellite Survey Report prepared by the Kerala State Remote Sensing and Environment Centre has been released to ascertain the buffer zones in the State. Serious concerns have been raised over the preliminary satellite survey report on human habitations in eco-sensitive zones or buffer zones.

The report's lack of clarity has led to widespread complaints. In my Parliamentary Constituency, Vadakara, there is a vast area adjacent to the protected forests. Villages like Chakkittapara, Koothali, Changaroth, Maruthongra etc. are located in the buffer zone of the Malabar Protected Forest. The residents of these areas are confused due to the lack of clarity in the Preliminary Satellite Survey Report. The report says that there are 49,330 buildings in the buffer zone across the State. It is factually incorrect. There are

more than two lakh buildings in the buffer zone. Many of survey numbers have wrongly been given and locations have not been clearly indicated.

Hence, I request that field survey in the above context should be done properly.

(xviii) Regarding payments made under the MSME Delayed Payment Act, 2016

SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR (CHANDRAPUR): Minister of MSME, Government of India has passed MSME Delayed Payment Act, 2016 but the proceeding involve takes too much time for getting Recoveries for supply of materials and payment pertaining to provided services. Approximately, 60% of the MSME's after Award from MSME Council could not get payment in time.

I propose that on supply of manufacturing both the State and Central Governments should get GST from Supplier MSME and on delayed payment from the buyer industries. If payment is not received by the MSME, the GST account of the defaulter i.e, Buyer of goods and services be suspended and in order to make payment and honour commitment the bank account should also be frozen

This strengthened system of ensuring payment of delayed Payment in time would save crores of MSME's in India. Minister of MSME, Government of India has passed MSME Delayed Payment Act, 2016 but the proceeding involve takes too much time for getting Recoveries for supply of materials and payment pertaining to provided services. Approximately, 60% of the MSME's after Award from MSME Council could not get payment in time.

(xix) Regarding upgradation in pay structure of the supervisory staff of Indian Railways

DR. D. RAVIKUMAR (VILUPPURAM): The Honorable Minister of Railways during his video conference on 16th November had categorically stated that all the supervisory staff of Indian Railways will receive the benefit of upgradation of pay structure from GP-Rs. 4,600/- to Rs.4,800/- and Rs.5,400/- but the same has not been accorded to all the supervisory officers of RPF till now. Essentially, some departments of the RPF have received this upgradation, while others have not. This is violative of the equality clause as envisioned under Article 14 of the Constitution of India. The Inspector cadre in RPF is vital for the Force and they work in the frontline 24x7 for ensuring the smooth running of the Railway system. Due to denial of the same, in addition to being deprived of timely promotion, they are also omitted from the upgradation of pay structure which, if implemented, could have provided a much needed relief to their promotional disappointments.

It is also to be noted that promotions have been stagnant in the Indian Railways. It is requested that this may also be looked into. Lack of timely promotions may have the effect of dejection and

poor quality of work in the employees of the Indian Railways. As per Section 10 of RPF Act 1957, RPF personnel are treated as Railway employees and as such the above referred upgradation is also applicable to Railway Supervisory Officers. In the light of this, it is requested that the pay structure be upgraded and that pay be granted.

(xx) Regarding power dues of Andhra Pradesh to be received from Telangana.

SHRI BELLANA CHANDRA SEKHAR (VIZIANAGARAM):

Post the bifurcation of the United Andhra Pradesh, the Andhra Pradesh Generation Corporation Limited (APGENCO) continued to supply power to Telangana till 10.06.2017 on the specific direction of the Central Government controlled POSOCO letter which was contrary to the decision taken by the Government of Andhra Pradesh. However, till date a sum of Rs. 6,886 crores awaits to be received from Telangana on account of the power supplied. In this regard, The Government of India, in the exercise of the powers granted under Section 92 of the AP Reorganisation Act, 2014, gave directions in the month of August this year that the Successor State of Telangana shall pay the appropriate sum to Andhra Pradesh within a period of 30 days. The order stated that there was no dispute regarding the amount to be paid for the power dues, the principal amount being Rs 3,441.78 crore, and late payment surcharge being Rs 3,315.14 crore (up to July 31, 2022) — to be paid in addition to the principal amount as per the applicable provisions. However, the Government of Telangana has not honoured the given directive. In view of the above, I request the Government to look into the matter.

**(xxi) Need to enhance the quota of appointments on
compassionate ground in companies carved out of Ordnance
Factories**

[Translation]

SHRI SHRIRANG APPA BARNE (MAVAL): The Ministry of Defence has initiated the process of appointment on compassionate grounds again vide letter of the Director General of Ordnance Factories dated 10/10/2021 after the division of 41 ordnance factories into 7 companies, but it has not been clearly stated in this order whether such appointments will be made as per the rules of Union Government or as per the rules of the corporation. Currently, approximately three thousand appointments are lying pending in ordnance factories and the number of dependents to be appointed in place of the employees died during Corona period is very high, nevertheless no appointments have been made from 2019 till now, even though the Prime Minister has announced ten lakh jobs. In the appointments that are currently being made, 5 percent compassionate quota has been implemented. But despite providing 5 percent quota in the Ordnance Factory, all the eligible dependents are not getting appointed on the compassionate grounds. Failure to appoint all the eligible dependents on compassionate grounds even

after the division of Ordnance factories into 7 companies, may create social contradiction in the coming days.

Therefore, the Ministry of Defence is requested to increase the quota of compassionate appointments in the ordnance factories by more than 5 percent and to provide a one-time exemption to the dependents of deceased employees to appoint them in the ordnance factories.

(xxii) Need to develop Jehanabad Railway station in Bihar as a Model Station

SHRI CHANDESHWAR PRASAD (JAHANABAD): The railway station and bus stand of a city are important yardstick of its beauty. The city of Jahanabad appears quite underdeveloped on this scale. The city's railway station is suffering from the lack of basic passenger amenities. However, it was announced in the Union budget to make it a model railway station in the year 2014. There was a discussion over the issue of developing several stations as model stations in the budget. Wherein Jahanabad was also primarily included. Currently, no headway has been made in this direction. The situation is such that an unauthorised auto stand has cropped up in the station premises. There is also a public toilet available in the premises, but without proper cleanliness. There is a separate toilet facility for male and female passengers built on the platform number two. But due to the lack of cleanliness, it has become unusable. The shops operated on the encroached land have undoubtedly been removed from the premises by the railway but the arbitrary behaviour of auto drivers still continues. It was necessary to develop the circulating area of the station under the model station with facilities such as restrooms, waiting rooms, bathing facilities, separate waiting rooms for women, computer-based announcements, signage, pay-and-use toilets, water coolers,

raising platform heights, construction of FOB, and construction of ramps, etc. in the circulating area to develop the stations. However, any of the schemes under the model plan has not yet been implemented at this station.

I would like to request the Hon. Minister of Railways to ensure that all passenger amenities at Jehanabad station are provided as per the Model Station Scheme.

(xxiii) Need to provide free electricity to farmers and interest free loans through Kisan Credit cards

SHRI RAMSHIROMANI VERMA (SHRAWASTI): I want to draw the attention of the Government towards the farmers of the country. Today the farmers of our country are very upset. The main issue of farmers is the significant increase in agricultural costs. For example, prices of DAP, urea, potash, seeds, pesticides, etc. have increased many folds. Along with this, the cost of diesel and electricity has also increased due to inflation.

The Government is requested to increase the price of sugarcane by approximately Rs.500 per quintal at the earliest, considering the serious problems being faced by farmers, besides, it should be ensured that the outstanding amount for sugarcane of farmers owed by the Bajaj sugar mill in Balrampur district of our parliamentary constituency is paid to them as soon as possible.

The price of farmers' crops should also be increased in proportion to the cost. Besides, providing free electricity to the farmers, interest on KKC loan of the farmers should also be waived off.

(xxiv) Regarding sanctioning of an Indian Institute of Science Education and Research (IISER) at Hyderabad

[English]

SHRI B.B. PATIL (ZAHIRABAD): The Government of India has started seven Indian Institutes of Science Education and Research (IISER) since 2006 as a part of the Higher and Technical Education Policy. However, Hyderabad was not given the opportunity. The Higher Education Research Eco-System in Hyderabad comprises Indian Institute of Technology (IIT), International Institute of Information Technology (IIIT), Indian Institute of Chemical Technology (IICT), National Geophysical Research Institute (NGRI), Centre for Cellular and Molecular Biology (CCMB), National Institute of Nutrition (NIN), Indian School of Business (ISB), etc., which would provide an excellent opportunity to nurture IISER, given its objective as a Centre of Excellence dedicated to the objectives of science and research in basic sciences.

Therefore, it is requested to sanction an IISER in Hyderabad, given the vast amount of research ecosystem available in the city with related institutes as the State Government is ready to provide the required and suitable land for the establishment of IISER.

(xxv) Need to develop Sikandarpur stadium in Muzaffarpur district as a world class cricket stadium

[Translation]

SHRIMATI VEENA DEVI (VAISHALI): To encourage sports in Muzaffarpur district, the largest business center and education hub of North Bihar, Sikandarpur Stadium should be expanded and upgraded into a cricket stadium of international level. This district has also been selected to be developed as smart city. The construction of an international-level cricket stadium will provide impetus to the growth of the district leading to a significant increase in Government revenue

16.31 hrs

**JAN VISHWAS (AMENDMENT AND PROVISIONS) BILL,
2022***

[Translation]

HON. CHAIRPERSON: Hon. Minister - Shri Piyush Goyal ji.

[English]

**THE MINISTER OF COMMERCE AND INDUSTRY,
MINISTER OF CONSUMER AFFAIRS, FOOD AND
PUBLIC DISTRIBUTION AND MINISTER OF TEXTILES**

(SHRI PIYUSH GOYAL): Madam, I beg to move for leave to introduce a Bill to amend certain enactments for decriminalising and rationalising minor offences to further enhance trust-based governance for ease of living and doing business.

[Translation]

HON. CHAIRPERSON: The question is :

"that leave be granted to introduce a Bill to amend certain enactments for decriminalising and rationalising minor offences to further enhance trust-based governance for ease of living and doing business.""

The motion was adopted.

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 22.12.2022

[English]

SHRI PIYUSH GOYAL: Madam, I introduce** *** the Bill.

... (Interruptions)

** Introduced with the recommendation of the President.

16.36 hrs**MOTION TO REFER JAN VISHWAS (AMENDMENT AND PROVISIONS) BILL, 2022 TO THE JOINT COMMITTEE***[Translation]*

**THE MINISTER OF COMMERCE AND INDUSTRY;
MINISTER OF CONSUMER AFFAIRS, FOOD AND
PUBLIC DISTRIBUTION AND MINISTER OF TEXTILES**

(SHRI PIYUSH GOYAL): Hon. Chairperson Madam, there are many such laws in our country under which people are punished for minor mistakes, forcing them to face the courts, and subjecting them to legal action.... *(Interruptions)* Our Government believes that we should trust the people, we should have faith in the people.... *(Interruptions)*

Generally, be it businessmen or general public, they want an honest system. They lead their lives with honesty and run their business with integrity. Sometimes, they also make mistakes.... *(Interruptions)* In such a situation, we believe that they should not have to go to the courts for small mistakes. For this, we should make provisions that if there is any mistake, the person should be punished, but they should not face any problem.... *(Interruptions)*

Since 2014, our Government has been consistently making various decisions to make the lives of the people easier. You must have noticed that the first decision taken was about self-attestation

so that people do not have to go to a notary, we can attest the documents with our own signature.... *(Interruptions)* Similarly, there is a new law like GST, through which a significant change has been made in the tax system. The Government of the Hon. Prime Minister, Narendra Modi Ji has taken various initiatives, which have had a significant impact on the Ease of Doing Business and the Ease of living.... *(Interruptions)*

We want that investors from across the country and the world who come to India should get a red carpet instead of red tape. We have worked hard for many years for the same.... *(Interruptions)* Even in the ranking of Ease of Doing Business, our global rank which was 141, has leaped forward to 63 today.... *(Interruptions)* I believe that the entire Government is currently working hard together. We have repealed approximately 1,500 archaic laws with the help of the Whole of the Government.... *(Interruptions)*

Approximately 39, thousand compliances have been simplified and nearly three and a half thousand provisions have been introduced providing relief to people by de-criminalising them.... *(Interruptions)* We believe that reducing this compliance burden will also simplify things and make people's businesses and lives easier by using modern technology.... *(Interruptions)*

Hon Chairperson Sir, in this law, due to the unique imagination of the Hon. Prime Minister, the work of decriminalising 183 provisions in one Act i.e. 183 provisions in 42 laws of 19 different ministries has been done through this law.... *(Interruptions)* We believe that the trust of people and the trust of business and industry are of paramount importance.... *(Interruptions)* This will also reduce the burden on the courts and hence it has been named 'Jan Vishwas (Amendment of Provisions) Bill, 2022'.... *(Interruptions)*
[English]

Madam, I beg to move:

“That the Bill to amend certain enactments for decriminalising and rationalising minor offences to further enhance trust-based governance for ease of living and doing business be referred to a Joint Committee of the Houses consisting of the following 21 Members from this House:-

1. Shri P.P. Chaudhary
2. Dr. Sanjay Jaiswal
3. Shri Uday Pratap Singh
4. Shri Sanjay Seth
5. Shrimati Queen Oja

6. Shri Khagen Murmu
7. Shrimati Poonamben Maadam
8. Shrimati Poonam Mahajan
9. Shrimati Aparajita Sarangi
10. Shri Arvind Dharmapuri
11. Shri Rajendra Agrawal
12. Shri Rattan Lal Kataria
13. Shri Gaurav Gogoi
14. Adv. Dean Kuriakose
15. Shri A. Raja
16. Prof. Sougata Ray
17. Dr. Beesetti Venkata Satyavathi
18. Shri Gajanan Kirtikar
19. Shri Rajiv Ranjan *alias* Lalan Singh
20. Shri Pinaki Misra
21. Shri Girish Chandra

and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of second part of the Budget Session, 2023;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of the Members to be appointed by Rajya Sabha to the Joint Committee.”

[Translation]

HON. CHAIRPERSON: The question is:

[English]

“That the Bill to amend certain enactments for decriminalising and rationalising minor offences to further enhance trust-based governance for ease of living and doing business be referred to a Joint Committee of the Houses consisting of the following 21 Members from this House:-

1. Shri P.P. Chaudhary

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that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of the Members to be appointed by Rajya Sabha to the Joint Committee.”

[Translation]

The motion was adopted.

HON. CHAIRPERSON: Please sit down peacefully.

... *(Interruptions)*

HON. CHAIRPERSON: You all have to come in the year 2024. Your work is being observed from top to bottom.

... *(Interruptions)*

HON. CHAIRPERSON: Please do not do this. Please let the House run. Have patience. This is not a good thing. Please maintain silence.

... *(Interruptions)*

HON. CHAIRPERSON: The House stands adjourned to meet again tomorrow at Eleven of the Clock on Friday, December 23rd 2022.

16.40 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on
Friday, December 23, 2022/Pausha 02, 1944 (Saka)*

INTERNET

The Original version, English version and Hindi Version of Lok Sabha proceedings are available on Parliament of India Website at the following address:

<http://www.parliamentofindia.nic.in>
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